Part-4 Section 2C(i)

General Statutory Rules issued by the State Government under the Central and State Legislations and the Rules made by the Governor under the constitution. Notification No. AHD 279 KruYoKa 95, Bengaluru, 20.07.1996 of the Agriculture and Horticulture Secretariat.

Whereas the draft of the BayaluSeeme Area Development Board Rules, 1994 was published as required by section 28 of the BayaluSeeme Area Development Board Act, 1994 (Karnataka Act 38 of 1994) vide Notification No.AHD279 KruYoKa 95, dated: 14-12-1995 in Part-IV, Section 2-C(i) of the Karnataka Gazette Extra-ordinary inviting objections and suggestions from all persons likely to be affected thereby within fifteen days from the date of its publication in the Official Gazette.

The said Gazette was made available to the public on 25thJanuary, 1996; no objections or suggestions have been received by the State Government on the said draft.

Now, therefore, in exercise of the powers conferred by section 28 of the BayaluSeeme Area Development Board Act, 1994 (Karnataka Act 38 of 1994), the Government of Karnataka hereby makes the following rules, namely;

Rules

Chapter-1

Preliminary

- **1. Short titleand commencement:-** These Rules may be called the BayaluSeeme Area Development Board Rules, 1996.
 - 2) They shall come into force from the date of their publication.
- **2. Definitions:-** 1. In these rules, unless the context otherwise requires:
 - a) 'Act' means the BayaluSeeme Area Development Board Act, 1994
 - b) 'Agreement' means, the agreement entered into by the Board under the provisions of the Act and the rules provided thereunder

- with any authorized agencies, person or persons for carrying out the functions of the Board.
- c)'Auditor' means, an officer appointed under sub-section (3) of Section 24 of the Act.
- d)'Financial comptroller' means, an officer not below the rank of JointComptroller of the Department of State Accounts appointed under sub section (6) of section 3 of the Act.
- e) 'Casual encumbrance' means, the expenses incidental to the maintenance of the office and it includes all types of expenditures other than personnel and travelling allowances.
- f) 'Financial year' or year means, a period of one year commencing on 1st April and ending on 31st March every year.
- g) 'Form' means, the Form annexed to these rules.
- h) 'Section (1)'means, the Section of the Act.
- 2. The words and expressions used but not defined in the rules shall have the same meaning respectively assigned to them in the Act.

CHAPTER - 2

General Provisions

- **3.Allowances of the Chairman:** The allowances payable to the Chairman of the Board shall equal to the amount paid to State Ministers under the Karnataka Ministers Salaries and Allowances Act, 1957 (Act No.5 of 1957).
- **4. Allowances, etc., of themembers:**-Every non-official member of the Board other than the Chairman shall be entitled:
 - a) to receive the travelling allowances and daily allowances at the rate admissible from time to time to group 'A' officers of the Government for attending the meetings of the Board; and
 - b) to receive the sitting allowances at the rate of rupees Hundred per day for attending the meetings of the Board.

5. Powers and Functions of the Secretary:-

- 1)The Secretary, shall discharge such powers and functions as conferred and delegated on him by or under any act or rule for the time being in force inter alia, it includes that,
- a) He shall entitle to attend each meeting and to take part in the proceedings of the meeting of the Board. Provided that he shall not be entitled to cast his vote.
- b) He shall record or make to record the minute of the proceedings in each meeting of the board.
 - c) He shall give his opinion or any clarification in connection with any resolution placed or any question put before the meeting,
- d) He shall execute all resolutions and orders of the Board; provided that, if any difficulties arise in execution of resolutions or orders, it shall be reported to the board in its next meeting and take steps according to the directions of the Board.
 - e) He shall supervise and control all officers and staff of the Board.
 - f) He shall have custody of all records and papers, works and projects executed and under execution and the letter correspondences made under the authority of the Board or his own power in connection with the affairs/business of the Board.
 - g) He shall supervise each work carried out by the Board and take steps for speedy execution of the work and report the Board in case of any omissions or slow progress found in such execution of the work.
 - h) He shall conduct special study and survey for the development of BayaluSeeme area or any special area and the part thereof, as he may think fit with the consultation of prominent experts or consultants of the State Government or non Government organisation and place the report thereon with its opinion for the consideration of the Board.
 - i) He shall make special evaluation or audit of any particular project and scheme which is completed or intended to be implemented in the said area with the consultation of such experts or consultants and reports thereon shall be placed before the Board and the Government along with his remarks.

- j) He shall take speedy action to get rid of any irregularities suggested by the auditor.
- k)He shall exercise all powers of the PrincipalChief of the Department which are specified in the Hand Book for financial officers (it is common to all Departments) as amended from time to time along with any separate or special powers delegated to them by or under this act.
- l) He shall be competent to get approval to re-appropriate the unspent amount from any Department to another Department. Provided that the amount appropriatedso by the Department shall not exceed the ceiling of 10% of the amount basically allocated to that Department.
 - m)He shall examine the schemes and projects including the works and supplieseither on his own or by his subordinate officers.
 - n) He shall have the power to enter into an agreement in such a way and manner as operated by the concerned developmental department for such a similar purpose.

Provided that he shall not enter into any agreement with an amount exceedingRs. fifty lakhs, without the prior approval of the State Government.

o) He shall have the power to bear the expenditure not exceeding Rs. Five Lakh at a time.

CHAPTER -3

Plan and Budget Estimation of the Board

(6) Preparation of Plan and Budget Estimation:

- 1) The Board, after preparing the following forms shall send to the State Government for approval before the 1st December every year, namely;
 - a) In Form No.1, Budget for the upcoming financial year.
 - b) In Form No.2, annual plan.

c)ASchedule of the staff including the officers who are already working and the details of the posts to be filled up during the next year shall be sent in Form No.3.

2) The annual plan, inter alia, shall include:

- a) a coherent intuitional and financial descriptions of schemes and projects proposed by the Board for allocating amount either partially or fully during the next financial year
- b) and other descriptions as may be required by the State Government.

3)The budget, inter alia, shall include:

- a) estimates of receipts including the grants received from the Government, the loans borrowed from different sources and theother income by excluding revenue account and capital account for the forthcoming financial year.
- b) The estimated expenditures on schemes and projects which are under execution or have been intended to be executed; expenditure on committee if any, other salaries and allowances of staff and officers, contingencies, stocks; expenditure on equipments and machines including motor vehicles excluding the revenue account and capital account for the forthcoming year.
- c) other descriptions which may be required by the State Government,
- 4) The State Government may, along with the modifications as it may think fit, sanction annual budget and list of staff sent to it.

7) Supplementary Plan and Budget:-

1) The Board may submit the supplementary plan and budget and additional staff list, if any, at any time in a year in connection with annual plan sanctioned under section 12 of the Act, to the State Government for approval.

2) The Board may, in consultation with the concerned development Department, Zilla Panchayats and executive agencies, modify any project or scheme or any part thereof included in the plan sanctioned by the Government at any time.

Provided that, if it has contained an expenditure more than 25% of the amount originally sanctioned for its operations or if it is prejudicial to the main scope and object of such project or any plans or schemes thereof, any such modification shall not be done without the prior sanction of the Government.

- 3) The Board shall not execute any schemes or projects except it is included in annual plan or supplementary Plan of the Board.
- 4) The Board shall not be competent to carry out any trade or financial activities for profit other than the execution of any project or scheme approved by it in accordance with the plan.

8) Presentation of Accounts and Budget:-

- 1) The Secretary, after preparing a complete accounts of actual and anticipated receipts and expenditures for the ensuing financial year ending on 31st March with a budget estimate of anticipated receipts and expenditures for the ensuing financial year beginning on 1st April, shall be placed before the meeting to be held between the month of 1st November and 1st January.
- 2) The Board, thereafter, shall determine the appropriations and ways and means included in the budget for the ensuing financial years beginning on 1st April and send the budget as approved by the Board to the Government before such date as may be fixed by the Government.
- 3) In such budget, the board, inter alia, shall:

- a) make adequate and proper provision to the services as may be required for performing various duties prescribed on the Board under this Act or any other Law.
- b) The Board shall incur all instalments of Principal amount and interest thereon which may be liable to pay by the Board in connection with the loan agreements entered into by the Board itself subject to post facto sanctions, terms and conditions. The Board may make further arrangements to such things subject to these rules and regulations.
- c) Shall allow the income amount and an arrears not less than the percentage of the income which may be prescribed by the Government from time to time in the end of the said year.
- d) if the Board is failed to approve the budget estimate on or before the date laid down in the sub-rule (1), the Secretary shall forward the same to the Government and the Government, with or without modification, shall approve the same. The budget approved so shall be certified by the Government and then, it shall be deemed to have been duly approved by the Board. ///

9.Maintenance of Accounts and regulation (restriction) on expenditures:-

The accounts of income and expenditure of the Board fund including the annual accounts shall be in accordance with such manner and such format as may be prescribed by the Financial Control Officer on the suggestion of the Secretary, subject to any direction given by the Government. The monthly and annual accounts shall be prepared in Model Form given in Annexure (Form No.4).

- 2) The Board, as otherwise expressly provided in the Act, shall incur the expenditure from the funds of the Board, subject to sanctions, conditions and limitations as may be prescribed under these rules and the Board subject to these rules, may make further arrangements to such subjects/things under such regulations.
- 3) The Board, as far as possible, shall pass the annual accounts of the year in the first general body meeting holding after closing of the financial year and these annual accounts shall be prepared and passed by the Board as in the form as may be prescribed under sub rule (1) above.

10) Disposal of Accounts: -

The Board, after approving the annual accounts finally shall immediately send to the Government and also provide the details and vouchers related thereto as may be directed by the State Government from time to time.

Chapter-4

11. Accounting Procedure

- (a) The bills related to any claim in connection with the schemes and works taken up by or under the authority of the Board will be prepared and certified on par with the relevant rules and procedures specified by the State Government and if the amount to be paid on each bill is two lakh or less than two lakh, these bills will be submitted to Assistant Comptroller of the local audit Circle of the respective districts and to the financial Controller of the Board as the case may beand shall be recorded with necessary vouchers.
- (b) All bills submitted so shall consist of a particular certificate to the effect that the expenditure in respect of which claim is being

made in that bill was not claimed in any other earlier or present bill.

- (c) The Assistant Financial Controller or as the case may be the Controller of the Board will check the candidness of the Board'sproject sanctioned by the Competent Authority, allocations of budget and the amount claimed and will accept the bills for payment after satisfying that the requirements related there to have been fulfilled. In the case of individual bills exceed the value of more than five lakhs, Financial Controller of the Board, before accepting the bills for payment, will obtain the counter sign. However, the Secretary, may delegate such powers to any officer not below the rank of Deputy Secretary who are working under him.
- (d) The paymentswith regard to the accepted bills would be made by Assistant Controller or as the case may be the Financial Controller through cheques drawn either on the personal account of the Secretary or on the account of the Board fund opened in a scheduled bank or banks.
- (e) Soon after the payment has been made on these bills, all bills and supplementary vouchers will be cancelled. After the payment, all bills will be sent to the financial controller of the Board within ten days of the next month for compiling.
- (f) The Financial Controller of the Board should compile the monthly accounts for each month based on the paid bills and the compiled accounts submitted by various Departments, within twenty fifth of the next month.
- (g) In case of the advance lumpsum amount given to executive agency, the concerned agency shall submit a monthly statement

of the accounts within 10th of the next month in the model Form given below.

Model Form-1

- 1. Name of the Executive Agency
- 2. Name of the district
- 3. Address of the Executive Agency
- 4. Statement of the accounts for the month of

Advance/advances received from the Board along with the amount and the date and the schemes of the Board for which the advances have been sanctioned.

Sl.No. Date of receiving the advance Advance Schemes for from the Board along with amount which order number and date of the advance has Secretary of the Board who been received sanctions the advance

The Amount spent (Scheme-wise)					
Name	Estimated	Date of	Amount	Remarks	
of	cost of the	commencement	spent for a		
the	work	of the work	month as per		
work			report		
Total					

The particulars of cheques paid for schemes shall be enclosed

Sl.No.	Cheque no. and Date	Amount	Name of the work
To	otal		

The financial controller of the Board, after receiving the said statement of the account, shall conduct necessary investigation and take suitable actions so as to enable the Secretary of the Board to consider the release of additional funds.

- (h) Column of the Cash book shall be maintained in Form.....
 - (i) Retail cash book shall be maintained in Form

Chapter-5

Audit of the Board Fund

12. Concurrent and Special Audit of Board Accounts:

- 1. The Government may, appoint an officer not below the rank of Deputy Controller of State Accounts Department for the purpose of previous and /or concurrent Audit.
- 2. The Accounts of the Board shall subject to annual and periodical audit by the Comptroller and Auditor General of India.
- 3. When an order is made under aforesaid sub-rule (1) and/ or sub-rule (2), such accounts shall be submitted or caused to be submitted for auditof the Board and the information as may be required by the person/persons above shall be provided to them for the purpose of audit.

Chapter - 6

Reports

13. Reports:- The Board shall submit audit report to the Governmentby the end of July every year. However, it shall prepare annual administrative report comprising of contents such as the subjects prescribed by the Government in Form-(1) and the major activities planned, undertaken and completed, financial status, personnel and officers and other allied matters

and get approval of the Board and submit the same to the Government at the end of June for the ensuing each financial year. The Government may cause to publish such report in the official Gazetee.

14. Other inventory and statement: -

- (a) the Secretary of the Board shall, within such date and in such Form and in such manner as may be required or directed by the Government from time to time, submit the figures, statements, details or inventories in connection with the proposed or existing scheme.
- **15. Modification of the Report:** -Anything contained in these rules, the Government may modify the things that should be contained in annual administrative reports, progress reports, budget schemes, accounts and other similartype ofmatters.

By order and in the name of the Governor of Karnataka,

Sd/-

(Tulasiramaiah)

Additional Secretary to Government, Agriculture and HorticultureDepartment.

Form-1
Budget of BayaluSeeme Area Development Board
(See Rule -6(A))

Head of	Actual	Sanctioned	Revised	Estimate	Explanation
Account	Expenditure	Estimate	Estimate	for the	for
	of Previous	for the	for the	next year	Surplus/deficit
	Year	current	current		of budget
		year	year		
	2	3	4	5	6

Summary of Budget

Part-1: Revenue Account

- i. Opening Balance
- ii. Receipts
- iii. Expenditure
- iv. Closing Balance

Part-2: Capital Account

(Grants and Loans)

- 1. Opening Balance
- 2. Receipts
- 3. Expenditure
- 4. Closing Balance

Part-3:1 Public Accounts

(Deposits, Suspense, etc)

- i. Opening Balance
- ii. Receipts
- iii. Expenditure
- iv. Closing Balance

Consolidation of Part- 1, 2, 3

- i. Opening Balance
- ii. Receipts

- iii. Expenditure
- iv. Closing Balance

Part-1: Revenue Accounts and Expenditure

Head of Account

- i. Opening Balance
- ii. Grantsreceived
- iii. Deposits matured
- iv. Re-payments and recoveries
- v. Interest accruable
- vi. Other receipts

Part-1: Revenue Accounts and Expenditure

- 1. General Administration
- 2. Monthly Salaries and Allowances for Chairman and members of the Board
- 3. Monthly Salary and Allowances for Secretary
- 4. Monthly Salaries and Allowances for the officers who are not below rank of gazetted officer of the Government.
- 5. Monthly salaries and Allowances to all the officers and staff
- 6. Travelling Allowances
- 7. Contingency
- 8. Furnitures, Equipments and Plants and Motor Vehicles
- 9. Procurement of stationaries, books, registers, forms etc.,
- 10. Interest payable

Miscellaneous

- a) Rent and Charges
- b) Telephone expenses shall be arranged to pay whatever expenditure is incurred thereon
- c) Postal Expenses
- d) Telephone expenses
- e) Printing expenditures
- f) Advertisement expenditures
- g) Audit expenditures

- h) Other items
- 2) Expenditure on projects (Financing will be made out of Revenue Account)

Total

Part-2	Capital	Account	-	Receipts
--------	---------	----------------	---	-----------------

Government	Government	Any other	Any Internal	Any other
of	of India	Government	Agency	Source
Karnataka		Agency		

- 1. Grants received
- 2. Loans borrowed
- 3. Sale of Securities and other Capital Investments
- 4. Trusts and Endowments
- 5. Other receipts received

Part-2 Capital Account -Expenditure

- 1. The detail regarding the items of works classified as major works shall be provided
- 2. Repayment of debts
- 3. Investment in Securities, term deposits and other instruments

Total

Part-3 Public Account - in respect of receipts

- 1. Provident Fund
- 2. Deposits
- 3. Royalties
- 4. Taxes Collected
- 5. Premium of Life Insurance Corporation
- 6. Miscellaneous items

Total

Part-3 Public Account - Expenditures

- 1. Provident Fund
- 2. Repayment of deposits
- 3. Remittance of Royalty
- 4. Remittanceof Taxes
- 5. Remittance of premiums of Life Insurance Corporation
- 6. Miscellaneous

Total

Form No-2

	Annu	al Plan f	or the ye	ar	•••••	•••••	••••
						See Rul	le 6(G)
SI.No.	Name of work	Government Order by which sanction has beenmade	Estimated cost	Date of Commencement of the	Revised estimation (if any)	Allocationmade during the previous year	Expenditure incurred during the previous year
1	2	3	4	5	6	7	8
- A 1							
Total							
Allocation during the year	Expenditure incurred during the year	Expenditure which will likely be incurred by next 31st of March (that	means, by the end of the year) Actual Progress achieved	Actual target yet to be achieved	Actual progress to be achieved under the annual plan during the year	Allocations proposed under the plan for the year	Remarks
9	10	11	12	13	14	15	16
Total							

					See	Rule-6(b)
S1. No.	Name of work	Place of work	Government Order/resolutio n of the Board by which sanction has been made	Scheduled date of completio n	Estimate d cost	Actual target of the work
1	2	3	4	5	6	7
Allocations proposed/earmarke d under the Plan during the year			Actual progress to be achieved under the plan during the year			Remark s
8				9		10

Form No.3

Annexure

Budget

Salary of Officers, Salary of Staff, prescribed Travelling Allowances, Dearness Allowance and other Allowances, Scholarships, Budget Classification (Head of Account)

Budget for	Budget	Difference	Explanation for
the year	for the	between	difference
1992-93	year	Surplus +	alongwith
	1996-97	deficit	citation of the
			Government
			Orders which are proposed to
			remove or revise
			the surplus

Note: 1. Only one major head should be given on each form.

- 2. A separate Annexure may be sent for the estimations relating to the temporary staff.
- 3. Other allowances: The particulars of the House Rent Allowances (HRA) and City Conveyance Allowances (CCA) under this head shall be shown separately.

Date:

Signature and Designation of the Estimating Officer.

Form No.3 (Continued)

Explanatory statement -budget classification of budget provisions which are proposed to made for the payment of fixed allowances etc., to the officers/staff (permanent or temporary) for the year 1993-94:

S1. No.	Name	Designation	Reference to Estimation page	Pay sanction	ed for the post	i	Amount provided for the year at the rate stated in column 5(a)
				Minimum	Maximum	Actual pay of the Government Employee which is due on 1st April of ensuing year	
1	2	3	4	(a)	(b)	5(c)	6

Date of Increment (a) Rate of Increment (b)		Total amount provided for the year i.e., including total amount of column 6 and 7 (c)	Travelling Expenditure, Permanent Monthly Travelling Allowances and Transport facility allowance	Dearness Allowance	Other Fixed allowances such as City Conveyance Allowance, House Rent Allowance, N.R.R. and U.V. Water Allowance, Planning Allowance, Medical Allowance, etc.	Remarks
	7	8	9	10	11	12

Note: 1. In case of temporary staff, the Authority by which and the period when they have been removed shall be entered without fail.

- 2. The arranged numbers shall be accepted with entering the same in Annexure-5.
- 3. There is no need to provide the names of the Government Employees who were dropped from the pay bills. But, it may indicate only the designation of their posts.
- 4. Separate Annexures shall be prepared for temporary staff.

Date:

Signature of the Estimating Officer and Designation.

Annexure

Statement showing the total sanctioned strength of the Department, office and the subsequent changes, if any, therein:

Name of the Departmen	nt		
Classification of Budget	t (Head of Acc	ount) Planning/Non-planning	;)
Pay Scale	Number of posts sanctioned as inserted in Annexure-B of the estimates for the year 1996-97	Subsequent changes in the posts i.e., cancellation, creation of the posts	Reference to sanctioning authority of Government Orders for the posts **
1	2	3	4
Permanent posts			
Temporary posts			
		Signature/-	
		Nome	

Name:

It is to certify that the details of the posts received from Department are in order and they have been ratified by the Government vide Government Order No: KruYoKa:191:KruYoKa:95 dated: 17.10.1995, as per specific standards (parameters).

Note: The copies of the Government Orders shall be enclosed to the statement.

Additional Secretary to Government, Department, Bengaluru.

Form No-4

See Rule 9(1)

Abstract of the Accounts of the BayaluSeeme Area Development Board for the month

Head of Account	Current month	Respective Total
Part-1: Revenue Accoun	ts	
1. Opening Balance		
2. Total Revenue Re	eceipts	
3. Total Revenue Ex	xpenditure	
4. Closing Balance		
Part-2: Capital Accounts	S	
1. Total Capital Rec	eipts	
2. Total Capital Exp	penditure	
3. Closing Balance		
Part-3:Public Accounts		
(Deposits and suspense A	accounts)	
1. Total Receipts		
2. Total payments		
3. Balance		
Total of Part- 1, 2 and 3		
1. Opening Balance		
2. Total Receipts		
3. Total Expenditure	es	
4. Closing Balance		
Particulars of the exp	enditure incurred unde	er various Head of Accounts
	(MonthlyAbstract)	
	(Particulars o	f Revenue Accounts,
	Capital Accou	ants and Public Accounts
	to be provided	d separately)

Month

Grand total

Form-4 (continued)

See Rule 9(1)

Certificate

	It is certified that accounts	for/of the month						
belonging to BayaluSeemeArea Development Board has								
bee	een collected from the Treasury/ bank of various unit offices and							
reconciliated them with their balances and I have affixed my signature to								
these accounts for the month on in the Form given								
below.								
1.	Opening Balance	Rs.						
2.	Cash in hand	Rs.						
3.	Treasury Balance (Public Deposit Account)	Rs.						
4.	Balance in Bank Account	Rs.						
5.	Total Receipts in the month	Rs.						
	Total	Rs.						
6.	Disbursement for the month	Rs.						
7.	Closing balance	Rs.						
	a) Cash in hand	Rs.						
	b) Balance inTreasury (Public Deposit Accord	unt) Rs.						
	c) Balance in Bank Account	Rs.						

Total

SI. No.	Name of Zon Name of the Project	3		Executive Agency	Item number mentioned in G.O.No Date	Estimated Cost Original Revised	Date of comment the execution work	ncing f	Allotment for the last year	expend of the l year		Allotmen t for the current year
1	2	3(a) 3(b)	4	5	6(a) 6(b)	7		8	9		10
Expenditure in the current year				Allotmen date of co	t from the ommencement	<u> </u>	Scheduled date of Rem			Rema	arks	
incur		Expenditure in the current month	Total					Origin	nal Rev	vised		
11(a)	1	11(b)	11(c)	12		13		13(a)	13(b)		14	

Form No-5

(See Rule 13)

Annual Administrative Report of the BayaluSeeme Area Development Board for the year

Administration

- 1. Constitution, disqualification, termination of the Board and so on
- 2. Names of members of the Board and the capacity held by them through ex-officio status or nomination or as appointment
- 3. Meetings of the Board held in the reporting year and the reasons for not convening the meeting for required number of times

- 4. a) The meetings of the Executing Committee held during the reporting year and the reasons for not convening the meetings of the Board at required number of times.b) List of the members of the Board and the Executive Committee who were absent for 3 or more consecutive meetings.
- 5. Constitution of the Committees and Sub-committees of the Board
- 6. Number of the meetings convened separately for each committee and sub-committee
- 7. Managerial personnel(list of the personnelhas been enclosed)
- 8. Place for the Board and Staff
- 9. Furnitures and office Stationaries
- 10. Immovable properties other than those mentioned in item-7 above
- 11. Motor vehicles, equipments and plants
- 12. Facilities for the maintenance of books and forms and records.
- 13. Security, Safety and custody of money and valuable documents and records (b) budget and projects
- 14. Actual receipts and expenditures for the year
- 15. Sector wise projects

Name of the Sector

Name of the work i.e	., Number of individual	Expenditure, Actual Progress				
buildings, projects,	projects andworks	Till the	In the	Till the	In the	
services	of the Sector which	last	current	Last year	Current	
	are under progress	year	year		year	

Name of the Sector:

1. Roads and Bridges

- 2. Major and Medium Irrigation
- 3. Minor Irrigation
- 4. Education
 - a) Higher Education
 - b) Education other than Higher Education
- 5. Rural Development and Panchayat Raj
 - a) Field work
 - b) Rural Water Supply Projects
- 6. City works
- 7. Health and Family Welfare
- 8. Co-operation
- 9. Energy and Electrification
- 10. Youth Services
- 11. Social Welfare
- 12. Other Sectors
- Number of the villages and Towns and Cities coming under the purview of the above mentioned work (District wise expenditure incurred in connection with the above mentioned works till the reporting year).
- 17) Reasons for the slow-down of progress in connection with the item 14 above
- 18) Whether the projects and schemes are revised, if yes, please send the same with reasons
- 19) Errant agencies and Departments etc., and the action taken on them.
- 20) Current status of fund of the Board.

- 1) a) Name of the banks wherein the treasury fund has been deposited
 - b) Account number and its nature
 - c) Balance
- 2) Details of the investment made
- 3) Details of the loans borrowed and the expenditure made
- 4) Details of donation and contribution received and given
- 21) Status of the accounts maintained and the audits got done.
- 22) a) Misappropriation, fraud, loss, damage of property, encroachment, trespass, theft, if any during that year
 - b) Action and remedial measures taken thereto
- Number of project inspections carried out by the Secretary and other authorized agencies/officers and the notes given thereon and the measures taken by the concerned executive agency.
- 24) Any other issues with major remarks.

By order and in the name of the Governor of Karnataka,

(Tulasiramaiah)

Additional Secretary to Government, Agriculture and HorticultureDepartment.